

**Central Administrative Tribunal
Principal Bench**

**RA No.188/2017
in
OA No.2436/2017**

New Delhi, this the 5th day of September, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Colonel (Retd) S. S. Vaid ... Applicant

Versus

Union of India & others ... Respondents

O R D E R (in circulation)

Justice Permod Kohli, Chairman :

Existence of error apparent on the face of record is *sine qua non* for entertainment of the review petition.

2. We have perused the judgment under review as also the grounds of review. We do not find any error apparent on the face of record warranting interference in exercise of the review jurisdiction.

3. The review application is accordingly rejected in circulation.

4. MA No.2723/2017 seeking condonation of delay in filing the review application is also rejected.

**(K. N. Shrivastava)
Member (A)**

**(Justice Permod Kohli)
Chairman**

/as/